

AS PASSED BY LOK SABHA
ON 10 DECEMBER, 2015

Bill No. 266-C of 2015

THE INDUSTRIES (DEVELOPMENT AND REGULATION)
AMENDMENT BILL, 2015

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BILL

further to amend the Industries (Development and Regulation) Act, 1951.

BE it enacted by Parliament in the Sixty-sixth Year of the Republic of India as follows:—

1. This Act may be called the Industries (Development and Regulation) Amendment Act, 2015. Short title.

65 of 1951. **2.** In the Industries (Development and Regulation) Act, 1951 (hereinafter referred to
5 as the principal Act), after section 29D, the following section shall be inserted, namely:— Insertion of
new section
29E.

“29E. Notwithstanding anything contained in any judgment, decree or order of any court, tribunal or other authority, any power exercised, or action taken or done or purported to have been taken or done, by the Central Government or, as the case may be, the State Government, shall be deemed to be, and shall always deemed to have Validation.

been, for all purposes, as validly taken or done or omitted to be done, as if the amendment made to the First Schedule by the Industries (Development and Regulation) Amendment Act, 2015 had been in force at all material times and no suit or claim or other proceedings shall be instituted, maintained or continued in any court, tribunal or other authority as such.”.

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Amendment of First Schedule. **3.** On and from the date of commencement of the principal Act, in the First Schedule, for the heading “26. FERMENTATION INDUSTRIES:”, the heading “26. FERMENTATION INDUSTRIES (OTHER THAN POTABLE ALCOHOL):” shall be substituted.

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further to amend the Industries(Development and Regulation) Act, 1951.

(As passed by Lok Sabha)